

Members drawn from National Water Resources Council has also been constituted in April, 1990 to arrange and expedite negotiated settlement of inter-state issues,

(c) As per Section 14 of the Inter-State Water Disputes Act, 1956, notwithstanding anything contained in any other law, neither the Supreme Court nor any other Court shall have or exercise jurisdiction in respect of any water dispute which may be referred to the Tribunal under this Act. Also as per Section 6 of the Act, the decision of the Tribunal, published by the Central Government in the Official Gazette becomes final and binding on the parties to the dispute.

Inter-Linking of Rivers in U.P.

4024. SHRI SYED SIBTEY RAZI: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Government have received representations to inter-link rivers for checking the menace of flood in Uttar Pradesh causing damages to properties every year;

(b) if so, the details thereof;

(c) whether Government propose to take any action on these requests; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF WATER RESOURCES (SHRI V.C. SHUKLA):

(a) No such representations have been received by Government.

(a) to (b) Do not arise.

Clearance of Irrigation Projects for Uttar Pradesh

4025. SHRI SYED SIBTEY RAZI: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether some irrigation projects relating to Uttar Pradesh are pending with Central Government for clearance;

(b) if so, the details of these projects with estimated expenditure to be made on each such project;

(c) whether any of these projects has since been accorded approval;

(d) if so, the details thereof; and

(e) by when, these projects are likely to be approved?

THE MINISTER OF WATER RESOURCES (SHRI V.C. SHUKLA): (a), (b) and (c) Details of Irrigation Projects with the Centre for Techno-economic appraisal are given as per Statement attached. (See below).

(c) and (d) During the current year, three new schemes namely Gyanpur pump canal, Pathari Dam and Modernisation of Upper Ganga Canal (Phase-I) were given investment clearance in April, 92, July, 92 and July, 92 respectively. Their estimated cost and ultimate irrigation benefits are Rs. 110.51 crores, 12.54 crores, 467.76 crores and 65,415 hectares (ha), 2,800 ha, and 36,688 ha. respectively. In addition revised estimate of two projects namely increasing capacity of Nagapur pump canal and Deekali pump canal amounting to Rs. 52 crores and Rs. 35.24 crores respectively have been approved.

Statement

Status of Techno-Economic Appraisal of Irrigation Projects in U.P

(Cost in Rs. Lakhs/Benefits in hectares)

| Name of Project | Districts benefited | Area benefited | Updated cost | Status of appraisal |
|------------------------|---------------------|----------------|--------------|---|
| Maudaha Dam (on-going) | Hamirpur | 27,700 | 6682 | Considered by the Advisory committee in 11/79. The State Government is required to obtain clearance from the Ministry of Environment and Forests. |